

Statement

S. No.	Name of the State	No. of sick units in 1972 according to Census of small Scale Industries
1.	Andhra Pradesh	726
2.	Assam	269
3.	Bihar	512
4.	Gujarat	1116
5.	Haryana	737
6.	Himachal Pradesh	250
7.	Jammu & Kashmir	142
8.	Kerala	424
9.	Karnataka	298
10.	Madhya Pradesh	572
11.	Maharashtra	958
12.	Manipur	23
13.	Meghalaya	16
14.	Nagaland	4
15.	Orissa	162
16.	Punjab	686
17.	Rajasthan	620
18.	Sikkim	
19.	Tamil Nadu	1332
20.	Tripura	41
21.	Uttar Pradesh	465
22.	West Bengal	2401

S. No.	Name of Union Territories	No of sick units in 1972 according to Census of S.S.I
1.	Andaman & Nicobar Islands	..
2.	Arunachal Pradesh	..
3.	Chandigarh	32
4.	Dadra & Nagar Haveli	8
5.	Delhi	187
6.	Goa, Daman & Diu	94
7.	Lakshadweep	
8.	Mizoram	
9.	Pondicherry	66

		12151

Grant of Pension to Freedom Fighters

83. PROF. SHIBBAN LAL SAKSENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of freedom fighters who had applied (i) for pension and (ii) for other assistance to the Central Government during each of the years since the inception of the scheme and the number of freedom fighters whose applications were granted by Central Government, the number of applications which were rejected and the number of those which are still pending, State-wise and reasons therefore; and

(b) the total amount of money paid as pension to freedom fighters in each of the years since its inception?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) (i) Statements I to V showing the total number of applications received, sanctioned and rejected State-wise for the years 1972-73 to 1976-77 laid on the Table of the House. [Placed in Library. See No. LT-103/77]. On 31st March, 1977, 607 cases were pending disposal from the following States:—

1. Andhra Pradesh	6
2. Bihar	567
3. Kerala	34
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Total:	607
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These applications have been received recently and are being examined. 40184 applications have been filed for want of adequate evidence.

(a) (ii) So far as other assistance is concerned, the same is being given from the Home Minister's Discretionary Grant in eligible cases. A statement (at appendix—VI) showing the number of freedom fighters given assistance out of this grant State-wise and year-wise is laid on the Table of the House. [Placed in Library. See No. LT-103/77].

(b) The expenditure incurred on the freedom fighters pension scheme since its inception is as follows:

Years	Actual expenditure (Rs. in cr. res.)
1. 1972-73	0.63
2. 1973-74	16.32
3. 1974-75	22.96
4. 1975-76	24.11
5. 1976-77	25.00 (Anticipated)

Amendment of Codes of Civil and Criminal Procedure

84. SHRI BASHIR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to repeal the latest amendments made to the Code of Civil Procedure and to Section 125 of the Criminal Procedure Code; and

(b) if so, the broad outlines thereof?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) No, Sir.

(b) Does not arise.

Withdrawal of Cases against Detenus under D.I.R.

85. SHRI BASHIR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to issue directives to State Governments to immediately communicate to the Centre the particulars of the detenus under D.I.R.; and

(b) whether Government propose to issue a directive to withdraw all such cases launched during emergency?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). The Government have not called for particulars of cases in which action has been taken under DISIR, but instructions have been issued requesting the State Governments and U.T. Administrations to review all such cases with a view to withdrawing action in all cases excepting those arising out of economic offences or violent acts. The instructions cover even those convicted to serve sentences awarded by Courts and the State Governments/Union Territory Administrations have been advised to remit the unserved sentences of all those convicted of offences